

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1343/2021

SUKHVINDER SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA 187836/2023 – FOR DELETION OF RESPONDENT NO.2)

Date : 02-11-2023 This appln. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s)

Mr. Sumit Kumar Sharma, Adv.
Mr. Niraj Sharma, AOR

For Respondent(s)

Mr. Sudeep Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Subject to just exceptions, and for the reasons assigned in the application seeking deletion of the name of Respondent No. 2, the said application is allowed. The name of Respondent No.2 is directed to be deleted from the array of parties.
2. Amended Memo of parties be filed within two weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)